



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Subordinate Legislation Section) **Civil Secretariat,**
Srinagar/ Jammu

Notification,
Srinagar, the 30th July, 2018.

SRO 332.—In exercise of the powers conferred by section 109 read with proviso to section 124 of the Constitution of Jammu and Kashmir and all other powers enabling in this behalf, the Governor of Jammu and Kashmir in consultation with the High Court of Jammu and Kashmir is pleased to direct that "Schedule A" of the Jammu and Kashmir Higher Judicial Service Rules, 2009 shall be substituted by the following:-

SCHEDULE A

(See rule 3)

The authorized strength of the service is as follows:

Description of posts	No. of posts
District and Sessions Judges	77 posts
Permanent :	65 posts
Temporary :	12 posts
District Judges (Entry Level)	50 posts
Additional	19 posts
Selection Grade scale (25% of the cadre strength of the District Judges)	
Super Time Scale (10% of the cadre strength of the District Judges)	08 posts

By order of the Governor.

Secretary to Government
Department of Law, Justice & Parliamentary Affairs,

Sub. by SRO 49 dt. 11.1.2019.

vii/2018

NO:-LD (SL) 2010/09

Dated: - 30.07.2018

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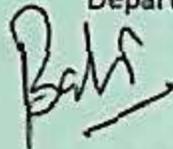
1. Advocate General, J&K State Srinagar.
2. Principal Secretary to Hon'ble Governor, J&K Srinagar.
3. Register General, J&K High Court, Srinagar.
4. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Srinagar.
5. Director Judicial Academy, J&K High Court, Srinagar.
6. Commissioner/Secretary to Government, General Administration Department.
7. Director, Archives J&K Srinagar.
8. Director Information, J&K Srinagar.
9. General Manager, Government Press Srinagar.
10. Principal Pvt. Secretary to Chief Secretary, J&K Srinagar.
11. Pvt. Secretary to Secretary Department of Law, Justice and Parliamentary Affair.
12. SRO Section (w.7.s.c)
13. Incharge Website.
14. File concerned.



(Khursheed Ahmad Bhat)

Deputy Legal Remembrancer,

Department of Law, Justice and Parliamentary Affairs.




30/VII/2018